

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE THIRD DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 2628 OF 2026

Between:

1. Dr. Karam Nikhil Kumar, S/o Late Karam Yadagiri, Aged. 35 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Brahmanpalli, Mangapet Mandal, Mulugu District, R/o H. No. 1-9-763/3, Revenue Colony Phase-2, Juliwada, Subedhari, Hanamkonda, Telangana 506001.
2. Dr. Pandiri Siddhartha, S/o Pandiri Bheemanna, Aged. 35 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Rompalli, Kumram Bheem Asifabad District, R/o Flat No. 23-65/2-12, Chunnambatiwada, Anu Srinagar, 100 Feet Road, Mancherial, Telangana 504208.
3. Dr. Mateti Venkatesh, S/o Mateti Sadanandam, Aged. 37 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Neradigonda, Adilabad District, R/o Flat No. 305, Teaching Staff Quarters, opposite RIMS District Hospital, Adilabad, Telangana 504001.
4. Dr. B. Krishna Deepak Reddy, S/o Bhimireddy B. Venkat Reddy, Aged. 35 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Aswaraopeta, Bhadradi Kothagudem District, R/o 3-10, Peddareddy Bazar, Rajapuram, Annapareddypalle, Bhadradi Kothagudem, Telangana 507316.
5. Dr. Kota Sunil Maznekar, S/o Kantaiah, Aged. 37 Years, Occ. Civil Assistant Surgeon, Presently working at CHC Manuguru, Bhadradi Kothagudem District, R/o 4-1-164, Samiti Singaram, Manuguru, Bhadradi Kothagudem, Telangana.
6. Dr. Nelluri Chandana, D/o Nelluri Basavaiah, Aged. 35 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Kamepally, Khammam District, Rio H. No. 15-6-55/1, Indira Nagar Colony, Khammam, Telangana 507002.
7. Dr. Uppugandla Tejasri, D/o U. Srinivasa Rao, Aged. 31 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Ulvanoor, Bhadradi Kothagudem District, R/o 6-2-129, Seetharamapatnam, Palvoncha 507115, Bhadradi Kothagudem, Telangana.
8. Dr. Gade Renuka Reddy, D/o Gade Prabhakar Reddy, Aged. about 35 years (DOB. 11.02.1990), Occ. Civil Assistant Surgeon, Presently working at PHC Parnasala, Dummugudem Mandal, Bhadradi Kothagudem District, Telangana, R/o H.No. 6-8/1, Ramalayam Veedhi, Nagineniprolu Reddypalem, Burgampadu, Bhadradi Kothagudem District, Telangana, 507114.
9. Dr. Puri Goutham, S/o Puri Venkat Shetty, Aged. 31 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Vatvarlapally, Nagarkurnool District, R/o H. No. 20-20, Pragathi College Road, Teachers Colony, Achampet, Nagarkurnool, Telangana.
10. Dr. Gujjala Vani, D/o Gujjala Kishan, Aged. 30 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Gopalnagar, Bellampalli, Kumram

- Bheem Asifabad District, R/o 3-2-13, Kothakunta Street, Dubbaguda, Odela Mandal, Peddapalli, Telangana 505152.
11. Dr. T. Sreshtha Saphalya, D/o Thella Param Jyothy, Aged. 33 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Singareni, Khammam District, R/o Flat No. 105, New DMK Residency, Sri Ram Nagar, Road No.10, Khammam, Telangana 507001.
 12. Dr. Deemas Nissy Sharon Princy, D/o Deemas Paul Augustine, Aged. 31 Years, Occ. Civil Assistant Surgeon, Presently working at Area Hospital, Bhadrachalam, Bhadradi Kothagudem District, Telangana, R/o H.No 3-1-74, Vidyanaagar Colony, Street No.22, Chunchupal ly Mandal, Bhadradi Kothagudem, Telangana 507101.
 13. Dr. Katta V. Sangamitra, D/o Katta Basavaiah, Aged. 35 Years, Occ. Civil Assistant Surgeon, Presently working as Civil Assistant Surgeon, PHC, Allapally, Bhadradi Kothagudem Dist., Telangana, R/o H.No. 3-2-199/2, Vidyanagar Colony, Chunchupally, Kothagudem, Dist. Bhadradi Kothagudem, Telangana, 507101.
 14. Dr. Repaka Prakash Chaitanya, S/o Repaka Venkateswara Rao, Aged. 36 Years, Occ. Civil Assistant Surgeon, Presently working at PHC Narasapuram, Bhadradi Kothagudem Dist., Telangana, R/o Venkateswara Colony, 4th Line, Bhadrachalam, Bhadradi Kothagudem Dist., Telangana, 507111
 15. Dr. Komaram Mahendar, S/o. Komaram Narsaiah, Aged. 29 Years, Occ. Civil Assistant Surgeon, Presently working at Medical Officer, PHC Wazeedu, Wazeedu Mandal, Mulugu District, Telangana, R/o Thimmapuram Village, Mangapeta Mandal, Mulugu District, Telangana, 506172
 16. Dr. N. Kalyan Chakravarthy, S/o N. Prakash Babu, Aged. 44 Years, Occ. Civil Assistant Surgeon, Presently working at Gandhi Hospital, Secunderabad, Hyderabad Dist. Telangana, R/o. 11/145/5/A, Ambedkar Colony, Kodad, Suryapet District, Telangana, 508206.
 17. Dr. Pranav Nakka, S/o Narasimha Swamy Nakka, Aged. 40 Years, Occ. Civil Assistant Surgeon, presently working at PHC, Thimmapur, District Karimnagar, Telangana R/o H No.9-1-202, Road No.2/C, Bhagathnagar, Karimnagar 505001, Telangana
 18. Dr. T Hari Krishna, S/o T. Chandra Mouli, Aged. 48 Years, Occ. Civil Assistant Surgeon, presently working as Civil Assistant Surgeon at PHC, Shaligouraram, Nalgonda, Telangana R/o. H.No.1-4-15, near old JR S, Star Function Hall, Nalgonda 508001, Telangana

...PETITIONERS

AND

1. The State of Telangana, rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences (KNRUHS), rep. by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased a writ order or direction, more particularly in the nature of Writ of Mandamus declaring GOMS. No. 155, dt. 4.11.2021 as amended in GOMS. No. 148, dt. 28.10.2024 to the extent of.

(i). mandating that a candidate for PG Medical Admission under the impugned rules has to satisfy the criterion prescribed under Rule VIII of the said rules as

manifestly arbitrary, devoid of any rational principle and violative of Articles 14, 15 of the Constitution of India,

(ii). prescribing that the entirety of the intake under the State Quota under the impugned rules whether under In-Service or Non-Service quota shall be allotted to local candidates answering such basis on residence or institutional basis is contrary to the judgment of the Hon'ble Supreme Court in Tanvi Behl v. Shrey Goel reported in 2025 SCC Online SC 180 and other decisions of the Hon'ble Supreme Court,

(iii) declare the action of the Respondents in excluding the Petitioners, who are in-service doctors working under the Government of Telangana, from counselling under the In-Service Quota for NEET-PG-2025, on the ground that they pursued their undergraduate education in MBBS (qualifying examination) from a university outside the State of Telangana as arbitrary, illegal, and violative of Article 14 of the Constitution of India and the judgment of the Hon'ble Supreme Court in Tanvi Behl v. Shrey Goel reported in 2025 SCC Online SC 180 and consequently direct that.

(a). the admissions for PG Medical Courses within the State quota, whether Non-Service or In-Service shall not be subject to the conditions of Institution or Residence in accordance with the law declared in Tanvi Behl v. Shrey Goel reported in 2025 SCC Online SC 180,

(b) or in the alternative direct that the in-Service Candidates appointed as local candidates serving under the Telangana Government are entitled to be admitted under such quota without reference to their status at the time of passing the qualifying examination (MBBS) in the process of counselling notified to continue for NEET PG Schedule 2025.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents herein to permit the Petitioners to participate, and exercise web options in the ongoing counselling process under the In-Service Quota for NEET-PG-2025, pending disposal of the present Writ Petition.

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents herein to reserve one seat each corresponding to the Petitioners eligibility under the in-service quota from being re-allotted until further orders of this Hon'ble Court.

Counsel for the Petitioners: SRI SAI RAM, SENIOR COUNSEL FOR

SRI SRI KRISHNA REDDY

Counsel for the Respondent No.1: SRI TANDRA RAMESH,

AGP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION No. 2628 of 2026

DATED : 03.02.2026

Between:

Dr. Karam Nikhil Kumar and seventeen others

... Petitioners

AND

**The State of Telangana,
rep. by its Principal Secretary,
Health, Medical and Family Welfare Department,
Hyderabad and another**

... Respondents

ORDER:

Sri S. Sri Ram, learned Senior Counsel represents
Sri Sri Krishna Reddy, learned counsel for petitioners,
virtually.

Sri Tandra Ramesh, learned Assistant Government
Pleader for Medical, Health and Family Welfare appears for
respondent No.1.

Sri T. Sharath, learned Standing Counsel for Kaloji
Narayana Rao University of Health Sciences (the University)
appears for respondent No.2.

2. The petitioners became eligible for admission to the Post Graduate Medical Degree Courses under the in-service quota on reduction of the percentile of NEET scores pursuant to the notice dated 13.01.2026 issued by the National Board of Examinations in Medical Sciences, New Delhi. The respondent University opened mop-up counselling for the stray vacancies to the eligible candidates *vide* notification dated 15.01.2026. The petitioners approached the Apex Court *vide* W.P. (Civil) No.71 of 2026 seeking permission to participate in the counselling process against stray vacancies after they became eligible on reduction of the cut-off marks. The said Writ Petition was disposed of as withdrawn with liberty to the petitioners to approach the High Court under Article 226 of the Constitution of India.

3. Learned counsel for the petitioners submitted that the delay in approaching this Court was for the above reason. The petitioners may be allowed to participate in the mop-up counselling for stray vacancies. On this submission, the matter

was adjourned yesterday to enable the learned Standing Counsel for the University to obtain instructions.

4. Today, on instructions, learned Standing Counsel for the University submits that total number of 311 seats have become available for the mop-up counselling. Presently, the web options for mop-up counselling have been completed but allotments have been kept on hold. Till phase 2 counselling was over, 48 in-service candidates were allotted seats. In the event the web options are opened for mop-up counselling for the remaining vacancies, the petitioners may exercise their web options.

5. In view of the stand of the respondent University, in the event, the University issues notification for exercise of web options for the mop-up counselling for stray vacancies, the petitioners be allowed to exercise their web options. The question of law is left open to be raised in an appropriate proceeding.

With the aforesaid observations, the instant Writ Petition is disposed of. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad, State of Telangana.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences (KNRUHS), Warangal.
3. One CC to SRI SRI KRISHNA REDDY, Advocate [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
5. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
6. Two CD Copies

PSK.

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HIGH COURT

DATED:03/02/2026

ORDER

WP.No.2628 of 2026



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

(9) kps
6/2/26